



2026:DHC:7605



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010176182026

+ **OMP (ENF.) (COMM.) 94/2026 & EX.APPL.(OS) 604/2026**

VODAFONE IDEA LIMITEDDecree Holder

Through: **Mr. S.L. Gupta, Advocate.**

versus

OXIGEN SERVICES INDIA PVT. LTDJudgement Debtor

Through: **Mr. Sudhir Makkar, Sr. Advocate with Ms. Madhavi Agarwal, Mr. Daksh Arora, Mr. Abhishek Anand, Ms. Addhya Shrotriya and Ms. Saumya Gupta, Advocates.**

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% **07.09.2026**

1. At the outset, learned Counsel for the Decree Holder seeks leave to withdraw the present petition with liberty to file as and when the situation arises after duly satisfying the stamp duty on award in accordance with the procedure laid down in the Indian Stamp Act, 1899 .

2. Leave and liberty is granted as aforesaid.

3. The petition is dismissed as withdrawn. Pending application stands disposed of.

OM PRAKASH SHUKLA, J

SEPTEMBER 7, 2026/pa